

Listed on : . .2015
Court No. :
Item :

SECTION-II

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO. 489 OF 2016

VIJAI @ VIJAI SINGH AND ANR.

... Appellant(s)

VERSUS

STATE OF UTTAR PRADESH

... Respondent(s)

OFFICE REPORT

The matter above mentioned was listed before the Hon'ble Court on 10.05.2016 when the Court was pleased to pass the following order:

**"Leave granted.
Issue notice on the interim prayer for
grant of bail.
Let the matter be listed on 08.07.2016.
The order of exemption passed on 25.04.2016
shall remain in force till then."**

Accordingly Show Cause Notice returnable for 8.7.2016 was issued to the sole Respondent by speed post on 26.5.2016.

As per service tracking report of postal department service of show cause notice is complete but no one has entered appearance on behalf of sole respondent viz. State of U.P. so far.

The matter above-mentioned is listed before the Hon'ble Court with this office report.

DATED this the 4th day of July, 2016.

ASSISTANT REGISTRAR

COPY TO:

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